#### Central Administrative Tribunal Madras Bench

#### OA 310/01224/2018

### Dated Friday the 14th day of September Two Thousand Eighteen

#### PRESENT

# Hon'ble Mrs. Jasmine Ahmed, Member (J) & Hon'ble Mr. R.Ramanujam, Member(A)

E.D. Shoba Plot No. 38, Door No. 8, Jaibharathi Nagar Iind Street, Porur Chennai 600 116.

.. Applicant

## By Advocate M/s. M.A. Gowthaman Vs.

- 1. Government of India, Rep. by its Secretary Ministry of Labour and Employment Shram Shakthi Bhawan, Rafi Marg New Delhi
- 2. Under Secretary to the Government of India (CLS-I) Ministry of Labour and Employment Shram Shakthi Bhawan, Rafi Marg New Delhi.
- 3. The Under Secretary
  CLS-II (Vigilance)
  Government of India
  Ministry of Labour & Employment
  Shram Shakthi Bhawan, Rafi Marg
  New Delhi.
- 4. The Joint Secretary
  Government of India
  Ministry of Labour & Employment
  Shram Shakthi Bhawan, Rafi Marg
  New Delhi.

 Government of India, Rep. by its Secretary Ministry of Labour & Employment O/o Deputy Chief Labour Commissioner (Central) A-Wing, 5<sup>th</sup> Floor, Shastri Bhawan No. 26, Haddows Road, Chennai – 600 006.

.. Respondents

#### **ORAL ORDER**

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Mr. M.A. Gowthaman, learned counsel for the applicant present.

- 2. Learned counsel for the applicant states that at this stage he seeks liberty from this Court to withdraw this matter with liberty to file and agitate as and when fresh cause of action arise in his favour.
- 3. Liberty is granted to that extent. Accordingly this OA is dismissed as having been withdrawn.

(R. Ramanujam) (Jasmine Ahmed)
Member (A) 14.09.2018 Member(J)
AS